

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
AT NEW DELHI  
ORIGINAL APPLICATION NO. 139 OF 2019**

**IN THE MATTER OF**

Mahagunpuram Apartment Owners Association      Applicant(s)

Versus

Gaziabad Development Authority and Ors.      Respondent(s)

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Gaziabad Development Authority  
THROUGH



Yagyawalkya Singh and Divya Swamy  
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**Compliance Report on behalf of Ghaziabad Development  
Authority**

1. This Compliance Report is being filed by the Competent Authority at Ghaziabad Development Authority, in compliance with the order dated 25/03/2022 passed by this Hon'ble Tribunal w.r.t. compliance of specific condition of environment clearance issued to M/s Mahagunpuram, Village Mehrauli, NH 24, Ghaziabad.
2. In the order dated 25/03/2022 this Hon'ble Tribunal ordered Ghaziabad Development Authority in co-ordination with any other concerned authority to take such coercive measures as necessary and file the compliance report.



3. The compliance of the order of the Hon'ble NGT and action taken is enumerated herein under:-

**A. "Pocket A-** That in Pocket A around 585.12 Sqm was under encroachments. Major encroachments were road developed on both the sides of clubhouse, and the road constructed in Pocket A. However the authority took action on the same and destroyed the encroachments around the club house and the main road of total 585.12 Sqm of encroachment was destroyed and removed after the destruction the said land was earth filled and plantation was done now the area is developed as Green Belt (**ANNEXURE A**)

The status of Pocket A as on date is hereinunder:-

Approved Green Belt	Greenbelt on which encroachment was removed	Green Belt available in Present	Green Belt with encroachment
2448.08	Area near both the sides of Club House and area where the main road is built in Pocket A.	2448.08	0

**B.** That pursuant to pocket B the major encroachments were the place where generators are kept and road, the meter room. The total area under encroachment was 892.93 sqm. Out of which only 100 sqm encroachment could be removed. On the leftover portion meter room is built on 50 sqm. And DG set and wiring is present on 75 sqm.

**C.** During the removal of these encroachments and shifting of the meter room and DG set the society will face an absolute powercut and blackout. Because of scorching summer heat



and exam time of the student's 8000 residents residing in society will face the consequence and it will create chaotic situation which would be difficult to manage. Also removal of the wiring is also tough in this monsoon season.

The status of Pocket B as on date is herein under:-

Approved Green Belt	Green Belt on which encroachment is removed	Green Belt available in Present	Green Belt with encroachment
1017.00	100 sqm (PCC road near generator)	224.07	792.93

*D.* The GDA is committed for the removal of these encroachments and an additional 30 days should be given for removal of all the encroachments in Pocket B.

*E.* That in pocket C no encroachments were done. The status of Pocket C is hereinunder:-

Approved Green Belt	Green available Present	Belt in	Green Belt with encroachment
1915	1924.38		0

*F.* That pursuant to Pocket D the major encroachment is a temple constructed by the residents. There are total 8000 residents in the society and when they shifted to this society there were no temples present in the locality. It is matter of religious sentiment of people residing in the society and for a vibrant environment a temple is needed in the society hence the residents build this temple.



G. The temple is now an object of faith and religious belief. Any attempt to remove the temple may create a severe law and order concern. Removal of the temple could lead to hurting the religious sentiments of the residents and the public in general and has the potential to cause serious law and order problem. Therefore, the removal of the temple is not feasible. The status of Pocket D as on date is herein under:-

Approved Green Belt	Green Belt as per the Revenue department and UPPCB joint survey	Green Belt on which encroachment is removed	Green Belt available in Present	Green Belt with encroachment
435.00	38.52	0.00	96.14	338.86 (Temple)

H. That the Master Plan Green which measures for 14.06 % of the total project is also now developed and around 1680 trees are now planted and it is developed into a green belt.

I. That the total green belt available currently in the project is 4692.67 sqm (in pocket A,B,C,D) and 7679.78 sqm (Master Green Area) which brings the total to **12372.45** which is 22.64 % of the total plot area i.e. 54630.00 which is in consonance with the EC specific condition 10 which requires 15% of the total Plot Area to be green belt. Though the GDA is committed to remove the maximum encroachments, letter dated 12.07.2022 has been issued to the SSP and District Magistrate, Ghaziabad for removal of Pocket-B encroachment on 13.07.2022



J. It is prayed that the response is to be taken on record.

THROUGH



Yagyawalkya Singh and Divya Swamy

Advocate (s)

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I, RANVEER SINGH , aged 59 years, presently posted as EXECUTIVE ENGINEER, Ghaziabad Development Authority, presently at New Delhi, do hereby solemnly affirm and declare as under:

1. That I am authorized to represent GDA in the above-mentioned case and I am well conversant with the facts and circumstances of the case and as such competent to swear this affidavit in my official capacity.
2. That I have read and understood the contents of the present Affidavit and say that the contents are true and correct as per the official record available with my office and my belief.
3. That the contents of the Affidavit are drafted under my instructions, and I have understood the same.

DEPONENT

VERIFICATION:- Verified at 92B on 12th July, 2022 that the contents of the above affidavit are  
अधिमो अमिओ / प्रगारी प्रदतन जोन 4  
अधिमो अमिओ / प्रगारी प्रदतन जोन 4  
अधिमो अमिओ / प्रगारी प्रदतन जोन 4



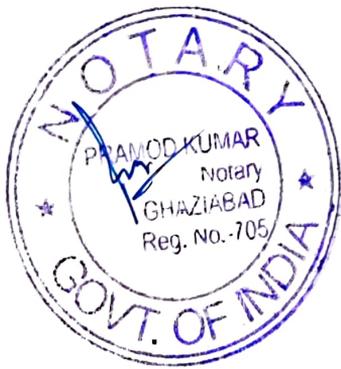
12 JUL 2022

true and correct to my knowledge and nothing is concealed therefrom.



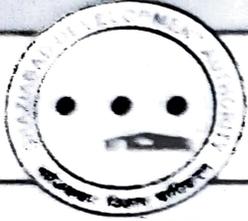
DEPONENT

रणवीर सिंह  
अधिम/अभि०/प्रगारी प्रवर्तन जोन 4  
गा० वि० प्राधिकरण



04 Date 12 JUL 2022  
Sri/Smt. Ranjit Singh (CE-E)  
S/o/W/o G.D.A.  
R/o G.D.A. Vikram Singh  
Attested by Through me ATTESTED  
12-7-2022  
PRAMOD KUMAR  
ADVOCATE NOTARY  
Ghaziabad (U.P.) India

रणवीर सिंह  
अधिम



# GHAZIABAD DEVELOPMENT AUTHORITY

(Ministry of Housing U.P. State Government)  
Vikas Marg, Ghaziabad (U.P.)

Card No. [REDACTED]



Name : **RANVEER SINGH**  
Designation : **Assistant Engineer**  
Emp. Code : [REDACTED]  
Mobile : [REDACTED]  
Blood Group : [REDACTED]  
Date of Birth : [REDACTED]

Self Attested of  
[Signature]

रणवीर सिंह  
असिस्टेंट इंजीनियर / प्रभारी पर्यवेक्षण जेन १

[Signature]

Secretary GDA

Card Holder's Signature



**RANVEER SINGH**  
S/o Late Sh. Ramjanam Singh

*Self attested*

*[Signature]*

[Redacted Address] **Ghaziabad (U.P.)**

*रानवीर सिंह  
अपनी ओर से  
110 DE प्रमाणित*

This card is the property of **GHAZIABAD DEVELOPMENT AUTHORITY** to whom it must be returned upon request or if found. The use of this card is covered by the term and conditions of the Authority. If found please return to :

**GHAZIABAD DEVELOPMENT AUTHORITY**

(Ministry of Housing U.P. State Government)

Vikas Marg, Ghaziabad (U.P.)

Phone : 0120-2791126, 2792132, 2790659, Fax : 0120-2799979



भारत सरकार

Government of India

रणवीर सिंह

Ranveer Singh

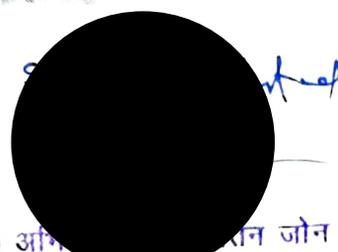
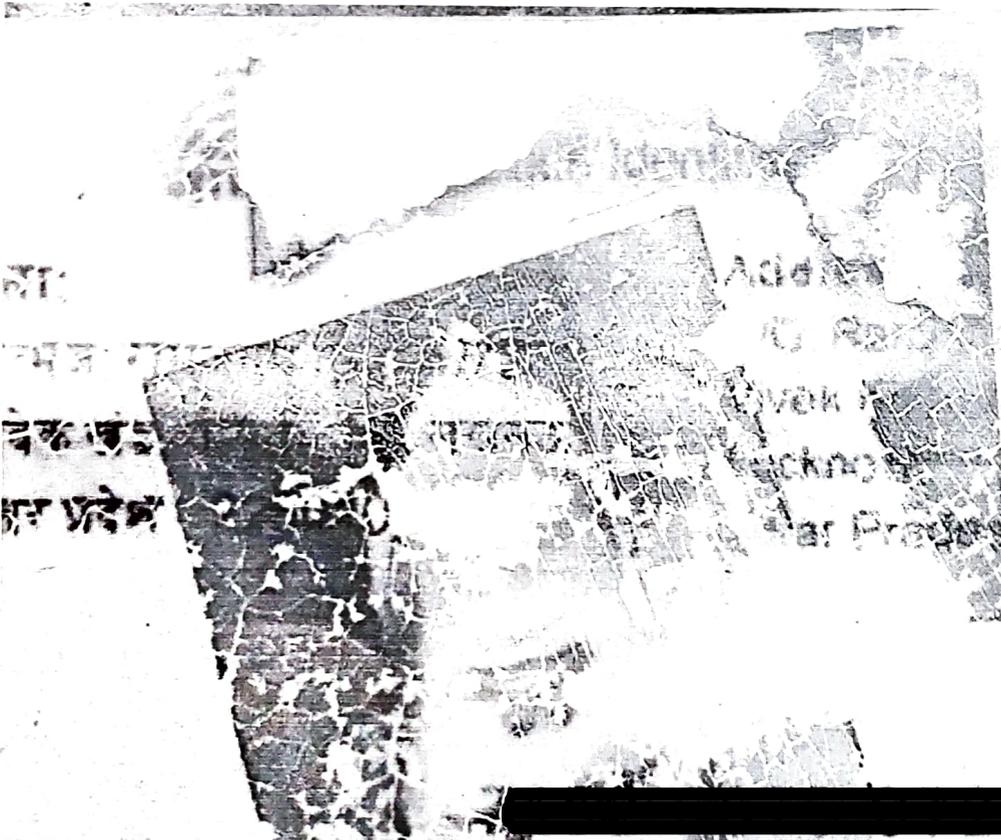
जन्म तिथि/ [REDACTED]

पुन्य / MALE

*[Handwritten Signature]*

रणवीर सिंह  
अधि०/प्रभासी प्रवर्तन जोन ४  
[REDACTED]  
[REDACTED]

मेरा आधार, मेरी पहचान



अधि० अं... जोन ४  
गा० १४० प्राधिकरण

**POCKET - A**

**Pocket -A के अंतर्गत स्थित क्लब हाउस के दोनों ओर स्थित अतिक्रमण की पूर्व स्थिति एवं अतिक्रमण हटाते हुये के फोटो ग्राफ।**











**Pocket -A के अंतर्गत स्थित  
क्लब हाउस के दोनों ओर  
स्थित अतिक्रमण को हटा  
कर ग्रीन में विकसित हो  
गया है**











**A- पॉकेट मे ग्रीन क्षेत्र पर  
बनी मुख्य सड़क के  
अतिक्रमण को हटाते हुये  
एवं उस भाग को ग्रीन मे  
विकसित किये जाने के  
फोटो ग्राफ**







































